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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 20th September, 2011/Bhadra 29, 1933 (Saka)

The following Act of Parliament received the assent of the President on the 16th September, 2011, and is hereby published for general information:—

THE CUSTOMS (AMENDMENT AND VALIDATION) ACT, 2011

(No. 14 of 2011)

[16th September, 2011.]

An Act further to amend the Customs Act, 1962.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the Customs (Amendment and Validation) Act, 2011.
2. In section 28 of the Customs Act, 1962, after sub-section (10), the following sub-section shall be inserted, namely:—

“(11) Notwithstanding anything to the contrary contained in any judgment, decree or order of any court of law, tribunal or other authority, all persons appointed as officers of Customs under sub-section (1) of section 4 before the 6th day of July, 2011 shall be deemed to have and always had the power of assessment under section 17 and shall be deemed to have been and always had been the proper officers for the purposes of this section.”

Short title.

Amendment of section 28 of Act 52 of 1962.

V. K. BHASIN,
Secy. to the Govt. of India.